

DISTRICT COURT, THIRUVANANTHAPURAM

No.C3- 306/10/4299/14

Dated: 27.05.2020

QUOTATION NOTIFICATION

Due Date & Time for receipt of Quotation 10.06.2020
3 pm

Date & Time of opening of quotation 10.06.2020
4 pm

Designation & Address of The District Judge,
officer to whom the Thiruvananthapuram.
quotations is to be PIN : 695 035
addressed

Superscription on the **QUOTATION NOTIFICATION No. 03/ 2020 - 21** "Annual Maintenance Contract for the UPSs & for supply & replacement of Batteries"

Sealed tenders are invited for the **Annual Maintenance Contract for UPSs and for the supply & replacement of batteries of the UPSs, under buy back scheme**, installed in various courts in this district for a period of one year or as otherwise directed by the Hon'ble High Court. The tender shall contain the following details:

Part A) Rate for providing AMC for the undermentioned makes & models of UPSs

Part B) Rate, inclusive of all taxes, for the supply and installation of good quality branded battery, with warranty, with the specifications mentioned below for the undermentioned UPSs. The brand name of the battery and the warranty offered for each battery shall be mentioned in the quotation.

Part A: Annual Maintenance Contract for the UPSs

AMC Value : Up to 8% of the Purchase Value

- 1) **UNILINE 2 KVA UPS** with 120 minutes backup [with 12V, 26 Ah battery (16 Nos)] - **3 Nos.**, (Make : Year 2011)

- Purchase Value : Rs.82,285.84/- per unit**
- 2) **1 KVA, 700 W Hykon UPS** (Model HP 1000, 36V) - 3 Nos.
(Make : Year 2010)
Purchase Value : Rs.6,500/-
- 3) **UNILINE 1 KVA UPS** with 120 minutes backup [with 12V, 26 Ah battery (8 Nos)] - **2 Nos.** (Make : Year 2011)
Purchase Value : Rs.52,570.96/- per unit
- 4) **600 VA Hykon UPS** (Model : 6 SB 40 - with two 7Ah internal batteries) - 66 Nos. (Make : Year 2010)
Purchase Value : Rs.4,500/- (Including Battery)
- 5) **600 VA HCL UPS** (with one internal battery) - 3 Nos.
(Make : Year 2011)- **Purchase Value : 1800/- (Including Battery)**
- 6) **600 VA Hykon UPS (Model: BEM100Y/12V) (with 42 Ah external battery)** - 1 No. (Make : Year 2012)
Purchase Value : Rs.3500/-
- 7) **Numeric 600 VA UPS** - 20 Nos. (Make - 2014-15)
[with 12 V 7 Ah battery]
Purchase Value : Rs.1890/- per unit
- 8) **UNILINE 500 VA Line Interactive UPS** with 120 minutes backup [with 12V, 26 Ah battery (4 Nos.)] - 32 Nos. (Make : 2011)
Purchase Value : Rs.18,857.28/- per unit
- 9) **UPS 500 VA LI(UNILINE)- 17 Nos.**
Purchase Value : Rs.18,857/- per unit
- 10) **APC BR 1100 CI UPS, 660 W** with 30 minutes backup - 11 Nos. (Make - 2015)
Battery Volt-Amp-Hour Capacity - 156
Purchase Value : Rs.6912/- per unit

Part B: Supply & Installation of Batteries (Replacement through Buy Back)

- 1) 12 V, 40 Ah battery - for Hykon 1KVA UPS (Model HP1000, 36V)
- 2) 12V, 7 Ah battery - for Hykon 600 VA & HCL 600 VA UPSs

- 3) 12V, 42 Ah battery - for Hykon 600 VA(Model : BEM100Y/12V)
- 4) 12V, 26 Ah battery
- 5) Battery with Volt-Amp-Hour Capacity - 156 for APC BR 1100 CI

The acceptance of tender will be subject to the following conditions:

1. The District Judge, Thiruvananthapuram has the right of accepting or rejecting any or all the quotation without specifying any reason(s) thereof. The District Judge is under no obligation to accept the lowest tender.

2. No quotation will be considered unless rates are quoted for both parts (Part A - AMC & Part - B - rates for the supply & replacement of defective batteries).

3. There is no obligation on the part of the District Judge, Thiruvananthapuram to inform the unsuccessful tenderer of the outcome of the tender process and reasons of rejection of the tender.

4. The successful tenderer must repair / supply / install the products immediately after acceptance of order.

5. Withdrawal from the tender procedure after its acceptance or failure to supply/repair within a specified time will entail cancellation of the order.

6. **No representation for enhancement of rates, once accepted, will be considered.**

7. **The rates quoted should be inclusive of all taxes, duties, cesses etc.**

8. Payments will be made only after the supply/repairs and installation are actually verified and also **subject to allotment of funds**. The half yearly bills, in triplicate, shall be submitted in favour of the District Judge, Thiruvananthapuram. However, the bills relating to replacement of batteries

can be submitted to the District Court after every such replacement.

9. Under no circumstances, shall the successful firm sublet the contract. If it is found that the contractor has violated the conditions or the service rendered is substandard, the contract will be terminated without any notice by the District Judge, Thiruvananthapuram and the firm will be blacklisted.

10. The contract can be terminated by the District Judge, Thiruvananthapuram at any time without assigning any reason if the work of the contractor is found unsatisfactory. In this respect, the decision of the District Judge, Thiruvananthapuram, will be final and binding on the contractor.

11. Special conditions if any printed on the tender sheets of the tenderer or attached with the tender will not be applicable to the contract unless they are expressly accepted in writing by the purchaser.

12. The contractor should have sufficient infrastructure to cater the service. They shall have sufficient financial and manpower strength in specific terms like the vendor shall provide complaint booking on all Government working days.

13. Any complaint should be attended within four hours of registration and should be finished on the same day itself. For major complaints or for extension of time, prior permission will be required from the District Judge, Thiruvananthapuram. **Standby facility should be provided in any case if the issue is not resolved within 24 hours.**

14. A penalty of Rs.50/- (Rupees fifty only) per day will be deducted from the payment due if the issue has not been rectified within a downtime of 48 hours from the date of registration of complaint.

15. The agreement will be entered into between the District Judge, Thiruvananthapuram and with the agency, initially, for one year and may be extended at the sole discretion of the District Judge, Thiruvananthapuram.

16. The agency shall execute, comply and maintain the work in accordance with the contract to the complete satisfaction of the District Judge, Thiruvananthapuram.

17. In case of default on the part of the agency in carrying out any order, District Judge, Thiruvananthapuram shall be entitled to get the work done by any other person and the expense met will be deducted from the payment due to the AMC provider.

18. The successful agency will have to execute an agreement with District Judge, Thiruvananthapuram on a Non-Judicial Stamp Paper worth Rs.200/- (Rupees two hundred only). All the terms and conditions, scope of work etc. contained in the tender document shall form part of the agreement.

19. If the parts are to be replaced, it should be of the same version or a higher version of similar make and quality.

Approved for publication

o/c
29/05



Sd/-

DISTRICT JUDGE

(By Order)

SHERISTADAR